

Implementation of provision of Suppression of Immoral Traffic in Women and Girls Act

2006. SHRI MADHAVRAO SCINDIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the application of provision of the Suppression of Immoral Traffic in Women and Girls Act is not uniform in some cities like Bombay, Calcutta, Madras and Delhi;

(b) if so, whether it is also a fact that prostitution in some cities is still continuing in separate areas called "Red Light Areas";

(c) if so, the reasons for this discrimination and slackness in implementation of the provisions of law; and

(d) steps proposed to be taken to make the laws uniform and ban the prostitution completely in the cities where it is still allowed?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARKATAKI): (a) to (d). The Suppression of Immoral Traffic in Women and Girls Act, 1956 applies uniformly to all the States and Union Territories except Sikkim. Under the Act, prostitution in its commercialised form has been prohibited. Implementation of the Act, however, rests with the State Governments.

पाने के लिए यमुना का पानी

2007. श्री ईश्वर चौधरी : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या दिल्ली को पाने के लिये शुद्ध किया हुआ यमुना का पानी सप्लाई किया जा रहा है जब कि दिल्ली के बाहर यह पानी पीने के योग्य नहीं रह पाता ; और

(ख) यदि हां, तो उस के क्या कारण हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री लखनवर बख्त) : (क) दिल्ली, नई दिल्ली के साथ साथ दिल्ली कन्टोनमेंट क्षेत्र को और ग्रामीणों क्षेत्रों को शुद्ध पेय जल प्रदान किया जाता है । दिल्ली संघ राज्य क्षेत्र के अन्य क्षेत्रों में भी दिल्ली जल प्रदाय तथा मल निपटान संस्थान द्वारा केवल पेय जल प्रदान किया जाता है । यह संस्थान यह सुनिश्चित करने के लिए नियमित रूप से जल की परीक्षा करता है कि जो जल प्रदान किया जा रहा है वह निर्धारित मानदण्ड के अनुकूल है ।

(ख) प्रश्न ही नहीं उठता ।

Health Hazard due to Smoke

2008. SHRI V. G. HANDE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there exists a health hazard due to the smoke emitted by M/s. Cycle Equipment (PRN) Limited Kalkaji affecting the lives of the residents of 'K' Block Kalkaji, New Delhi; if so, the details thereof;

(b) whether this unauthorised factory is functioning with the connivance of health officers of the Delhi Municipal Corporation; and

(c) if so, what remedial steps Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) The factory is licenced under Sec. 416/417 of the Delhi Municipal Corporation Act, 1957, since 1960.

(c) The factory has been advised to take remedial measures like provision of hood, duct, exhaust fan and a chimney of adequate height to the furnace.